

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 4712/2023

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY & ORS. Appellant(s)

VERSUS

M/S GAURSONS INDIA LTD & ANR.

Respondent(s)

[ONLY I.A. NOS. 55786/2025 AND 59910/2025 IN C. A. No. 7334/2024
ARE LISTED UNDER THIS ITEM]

WITH C.A. No. 7334/2024

(IA No. 59910/2025 - APPLICATION FOR TAGGING/DETAGGING

IA No. 55786/2025 - PERMISSION TO FILE APPLICATION FOR DIRECTION)

Date : 04-04-2025 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) :

Mr. Ravindra Kumar, Sr. Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.
Mr. Shivam Saxena, Adv.

For Respondent(s) :

Mr. Arunabh Chowdhury, Sr. Adv.
Mr. A K Chaudhary, Adv.
Mr. Ritik Malik, Adv.
Ms. Meena Yadav, Adv.
Ms. Ila Shikhar Sheel, AOR

Mr. Gopal Sankernarayanan, Sr. Adv.
Ms. Veenu Singhal, Adv.
Ms. Ishita Choudhary, Adv.
Ms. Shreya Nair, Adv.
Mr. Abhilekh Tiwari, Adv.
Mr. Anand Shankar Jha, AOR

Mr. Shashank Shekhar Singh, AOR
Mr. Abhinav Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No. 55786/2025 - APPLICATION FOR DIRECTION

As the FDR has not been furnished by the first respondent-applicant pursuant to any order of this Court, prayer clause (b) cannot be granted in the appeal.

As far as prayer clause (a) is concerned, we need not go into the question whether the issues are common. If ultimately at the time of hearing, the Court finds that all the tagged matters cannot be heard together, the Court can always hear them one after the other.

The application is accordingly disposed of.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER